phase-III there is a movision of World Blak assistance of US\$350 million for activities outlined in the project.

Short fall in production due to continuous gift imports

1059. SHRI SHAMIM HASHMI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that concontinued gift imports of edible oils by NDDB is leading to continued shortfall in production of edible oilseeds as reported in the Times of India of the 3rd April, 1990 as happened in case of gift milk and wheat imports earlier;

(b) whether Government would stop all gift imports of food items in order to achieve self sufficiency, self-reliance; and

(c) whether Government are aware that eift imports, despite claims to the centrary has been ensuring payment of non-remunerative prices to oreduce?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICUL-TURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) It is not true that continued gift imports of e 'ible oils is leading to continued shortfall in production of oilseeds. On the contrary, gift imports have been supplementing the imports by Government to most the short-all in availability of edible oils in the country.

(b) Government has not taken any decision to stop all gift imports of food atems in order to achieve self-sufficiency and self-reliance.

(c) Government have not received any complaint that gift imports of edible oil have led to payment of non-remunerative prices to oilseed producers.

Alteration in the Zonal Master Plan of Delhi

1970. SHRI MOHD. KHALEELUR RAHMAN: Will the Minister of UR-BAN DEVELOPMENT be pleased to state:

(a) which is the authority competent to approve the alteration in the land use of the Zonal Muster Plan of Delhi/ New Delhi as carlier sanctioned, viz., the Cuildrens' Parks laid for the various colonies and other green belt areas;

(b) whether recently the Delhi Developupper A thority has sanctioned the allotment of a 3.7 acre of land comprising of Children Park/Play-Ground to the Sadhu Vaswani Mission School in the S'antiniketan Colony, New Delhi being run on commercial basis, which had earlier been concelled by the Delhi Administration: and

(c) if so, the reasons for depriving the children of the residents of the above colony of this facility despite vehement protests and representations by the Residents' Association?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MARAN): (a) The Central Government.

(b) Yes, Sir.

(c) The children of the colony have not been deprived of the park facility as the playground would still be open to the residents when not actually being used by the school. Also, it has been decided to have a children's park on the piece of land east of this playground, which has been allotted to the school. DDA has been given this responsibility and this park would be open to the children of the colony.

Land to Sadhu Vaswani Mission for School

1071. SHRJ MOHD, KHALEELUR RAHMAN: Willthe Minister of URBAN DEVELOPMENT be pleased to refer to the reply to Unstarred Question 2127 given in the Rajya Sabha on the 4th August, 1989 and state;

(a) whether it is a fact that the Sadhu Vaswani Mission was allotted a Plot for Nursery School in the Shantiniketan Colony, New Delhi even when it was running Nursery classes in the plot, already allotted to it;

(b) whether later on this allotment was cancelled;

(c) whether it is also a fact that his Mission in still holding on to this plot, here it had put up a wooden structure to establish its title to the land;

(d) if so, the steps Government propose to take to get this plot vacated and recover some penal licence fee for all the time this Mission continued to occupy this plot; and

(e) whether any Member of Parliament had also written in the matter on 10th August, 1989; if so, what action was taken thereon?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MARAN): (a) to (d) DDA has reported that it had allotted 2 plots to the Sadhu Vaswani Mission in Shaatiniketan colony -one for a Primary School and the other for a Nursery School. The Primary School was upgraded to the Higher level. Allotment of the Secondary plot for the Nursery School has since been cancelled by the Lt. Governor and the Mission has been asked to hand over the possession of the plot to the DDA. No penal licence fee is recoverable because there was a stay order against dispossession.

(e) Yes Sir. The matter was taken up with the DDA and the allotment of the plot for the Nursery School has since been cancelled as stated above.

Transfer of water connections

1072. SHRI MOHD. KHALEELUR RAHMAN : Will the Minister of UR-BAN DEVELOPMENT be pleased to state :

(a) whether Government are aware of the dilatory tactics used by the Revenue Depatment of the Delhi Water Supply Undertaking of the Municipal Corporation of Delhi in the transfer of water connections and the security related thereto in the names of widows after the death of their husbands even in the case of DDA flats;

(b) whether the said Department, particularly, its Offices in Greater Kailash Opposite Sadiq Nagar does not even supply format of the Affilavit to be submitted by these widows;

(c) what are the difficulties which he in the way of the Delhi Water Supply Undertaking to get these forms printed and supply them on cash payment ;

(1) whether representations made to Guief Engineer (Water) are not even acknowledged; and

(e) what is the number of such cases pending in the above Office since last year and how many out of these related to East of Kailash DDA Flats and by when they would be cleared ?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MA-RAN): (a) No such case has come to the notice of Government.

(b) No affilavit is required for transfer of water connection and nor has any format been prescribed.

(c) Does not arise in view of reply to (b) above.

(d) Delhi Water Supply & Sewage Disposal Undertaking has reported that every effort is made to attend to the representations and these are attended to and monitored regularly at the level of Director (Revenue).

(e) 4 cases (including 1 pertaining to DDA flats in East of Kailash) are pending in the Greater Kailash Office of the Delhi Water Supply & Sewage Disposal Undertaking because of non fulfilment of the prescribed formalities pre-requisite to the transfer of water connections in the name of applicant.

हरिजनों. ब्रादिवासियों तथा महिलाग्रों पर किए गए हमले तथा श्रत्याचार

1073. श्रीमती सरला माहेश्वरी क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि हरिजनों और ब्रादिवासियों पर किये गये हमलों तथा ग्रत्थाचारों, दिशेषतः ऐसे मामलों का जो पिछले तीन दर्षों के दौरान महिलाम्रों पर किंये गये अत्याचा**रों** से संबंधित है, का कारणों सहित राज्यवार ब्यौरा क्या है ?

अम एवं कल्याण मंत्री (श्री राम विलास पासवान) : पिछले तीन दर्षों के दौरान अनुसूचित जातियों तथा अनुसूचित जनजातियों पर किए गए ग्रत्याचारां के राज्यवार ब्यीरे संलग्न दो विवरणों तथा ग्रनुस्ँचित जनजाति के लिए भिवरण-II) में दिए गए हैं। महिलायों के िरूद्ध बलात्कार को छोड़कर प्रन्य अपराध की चला सांख्यिकीय सूचना उपलब्ध नही है।

(बेखिए परिशिञ्ट 154, ग्रनुपत संख्या-50 **ग्री**र 51)

शिक्षा प्रसार इत्यादि के माध्यम से अनुसूचित जातियों तथा अनुसूचित जन-जातियों में सुजित जागरूकता के कारण वे अपने अधिकारों पर जोर दे रहे हैं तथा अन्यों द्वारा इसे ठीक नहीं समझा जा रहा है। जब भी वे अपने प्रधिकारों पर अड़ते हैं तथा प्रपने निरुद्ध अस्तृश्यता की प्रथा का विरोध करते हैं या सांबिधिक न्यूनतम मजदूरी मांगते हैं या किसी प्रकार